CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 589/TL/2026

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent clarification and replacement, if any, with respect to grant of Transmission License to WR-ER Part C Power Transmission Limited.

Petitioner : WR-ER Part C Power Transmission Limited (WRER)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 588/AT/2026

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through competitive bidding in respect of Transmission Service Provider and inter-State transmission systems as defined under sub-section (36) of Section 2 of the Act.

Petitioner : WR-ER Part C Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **17.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, WRER
Ms. Aafreen Khan, Advocate, WRER
Shri Ritam Biswas, RECPDCL
Shri Jitendra Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that these Petitions have been filed seeking the grant of a transmission licence to establish, operate and maintain the "Interstate Transmission System for WR-ER Inter-Regional Network Expansion Scheme- Part C" ("the Project") and the adoption of the transmission charges in respect of the said Project, as determined through the tariff-based competitive bidding process.

2. Considering the submissions made by the Petitioner's representative, the Commission directed as under:

a) The Petitioner to implead WR-ER Part A Power Transmission Limited and OPTCL as Respondents to the present Petition and to file an amended memo of parties within 4 days. Following this, necessary amendments shall also be made to these Petitions, if required, in terms of Regulation 37(2) of the Central Electricity Regulatory Commission (Conduct of Business Regulations) 2023.
b) The Petitioner to file its compliance affidavit in terms of Regulations 5(8) and 5 (10) of the Transmission Licence Regulations, within a week.
c) Admit and issue notice to all the Respondents, including the newly impleaded Respondents;
d) The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

3. The Petitions will be listed for hearing on 10.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)